

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of  
the order No-1  
dt. 24.12.01 given  
to the both counsel.

Patra  
24/12  
S.O

Notice with  
copy of the  
order dt. 24.12.01  
issued to all opp.  
parties by regd.  
POSTAL AD.

Patra  
27/12  
S.O

Show cause  
not filed.  
For consideration  
of interim  
relief.

Patra  
10/11  
Beach

Memo for  
withdrawal  
mentioned  
matter.

Patra  
24/11  
Beach

relief. As an ad interim measure, it is directed  
that status quo of the applicant as on to-day  
shall be maintained.

Hand over copies of order to both sides.

V. V. M.  
VICE-CHAIRMAN  
MEMBER (JUDICIAL)

02.11.01.02.

At request four weeks more time is  
allowed to file show cause.  
adjourned to 12.02.02.  
Interim order to continue till then

V. V. M.  
VICE-CHAIRMAN

Order dated 24.1.02

This matter has been taken up  
to-day on being mentioned by the  
learned counsel for the petitioner,  
who has filed a memo stating  
that orders of ~~status quo~~  
issued during pendency of the O.A.  
and the applicant ~~challenges~~ wants  
to challenge the same by filing a  
fresh O.A.

Heard Shri S. Garia, for the  
petitioner and Shri D. N. Mishra, learned  
standing counsel for the respondents.

In view of memo filed O.A. is  
disposed of leaving liberty <sup>to the</sup> as per rule,  
petitioner, to file a fresh O.A. if  
so advised. No costs.

V. V. M.  
VICE-CHAIRMAN  
24/11